

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2818
ANSWERED ON:27.08.2013
NON REGISTRATION OF FIR
Choudhary Shri Nikhil Kumar;Patil Shri A.T. Nana

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government/Ministry has received any complaints against the Delhi Police personnel for denying registration of FIRs, particularly by the North East District of Delhi Police during the last three months;
- (b) if so, the details thereof along with the inquiry conducted and the punitive action taken against the erring personnel in each of such cases; and
- (c) the action taken/proposed to be taken by the Government/Ministry to direct the Delhi Police for registration of each and every FIR of aggrieved citizens?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes, Madam. 26 complaints have been received by Delhi Police regarding Non-Registration of FIR in North-East District during the last three months i.e. May, June & July, 2013. Out of these 26 complaints, only 03 complaints have been found substantiated and explanation notice issued to one Station House Officer, two Sub-Inspectors and one Head Constable.

(c): Government of India issued an advisory to all State Governments/UT Administrations on 16th July, 2010, which inter-alia included the following instructions in respect of registration of FIR:-

(i) A Reception Officer (of the rank of Head Constable) must be available round the clock in every Police Station. Equal and fair treatment must be given to every petitioner/complaints irrespective of his/her status, class or creed and a proper receipt should be given for every complaint forthwith. The disposal of the complaint should normally be ensured within two days by holding an on the spot enquiry in the ward/village concerned. Wherever found appropriate, the complaint should be converted into an FIR.

(ii) Whenever an FIR is registered, a signed copy of the FIR must be provided to the complainant on the spot. The State Governments/UT Administrations must ensure registration of cases round the clock and deal sternly with any dereliction of duty in this regard.

(iii) 'Crime against Women/Children' desks may be set-up in every Police Station.